know it. But in a developing country, it is difficult to enforce this system because it will add to the leisure of persons. Any way, madam, the CGHS working hours today are between 7.30 a.m. and 1.30 p.m. For Members of Parliament, who have to do lot of home work to come to Parliament, it is not easy to go to dispensary in the morning. Also for the Parliament staff and also for the government employeeg because they have to attend office at 9 A.M. So, the previous working hours that dispensaries used to remain open till 7.30 p.m. should be in vogue and the new working system should change because Madam, you know, it is such a vagary to go to the dispensary. An employee has to go to the window, take the chit and then go to the doctor and get examined and then to stand in the queue to get the medicines. It takes almost two hours for an employee to go to the CGHS hospital and then get back home. So, my contention and request to the Ministry of Health is that we should revert back to the old system and also we should keep the emergency ward in such a way that these who, are working people can take advantage of it. Thank you very much.

pnation

THE ALL PUNJAB APPROPRIA-TION (NO. 3 BUI, 1985

THE DEPUTY CHAIRMAN: Now, w,e take up the Punjab Appropriation (No. 3) Bill. 1985.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI); Madam, I beg to

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1985-86, as passed by the Lok Sabha be taken into consideration."

As the Hon' ble members are aware, the Budget of the State of Punjab for 1985-86 was presented to Parliament

on the 19th March, 1985 and a vote on account to meet the requirements of the State Government for the first six months ending September 1985 was obtained and the appropriation Vote on Account Act 1985 was passed in March 1985. The Lok Sabha has granted the balance of the demands for grants and has passed the connected Appropriation Bill which is now before this House. To meet the total estimated expenditure during the current year the Bill provides for the payment and appropriation from and out of the Consolidated Fund of Punjab. A total sum of Rs. 3,802,38 crores comprising Rs. 1095.46 crores voted by the Lok Sabha and Rs. 1906.92 crores charged on the Consolidated Fund of the State and is inclusive of the sum earlier authorised for withdrawal under the Punjab Appropriation Vote on Account Act 1985. Madam, in March, 1985, while discussing the Appropriation Vote on Account Bill, this House had a general discussion on the Punjab Budget for 1985-86 I do not, therefor, wish to take the time of the Housi by again dwelling on the various provisions in the Budget. I shall however endeavour to deal with the points that may be raised by the Hon'ble members in my reply to the discussion.

The question was proposed.

SHRI JASWANT SINGH (Rajasthan): Madam Deputy Chairman, the House has for consideration the Punjab Appropriation (No.3) Bill 1985. Our function in debating this Appropriation Bill is not limited to merely giving our assent to or disagreeing with the financial aspects of what this Bill attempts to do. A_s the hon. Minister quite rightly pointed out, on the occasion of the budget itself both the houses have had a general discussion and have spoken about the needs of Punjab. Such discussions

[1 AUG. 1985]

[Shri Jaswant Singh] •however, whether they relate to the budget or they relate to the Appropriation Bills, provide us, Members, with an opportunity to talk specifically, of course, about the financial aspects, but along with that specificity, also to talk generally about matters relating to that State, I will take up from where the Minister has suggested that a_s a discussion has taken place on the problems of Punjab on the occasion of passing of the budget relating to that state, therefore, he has nothing new to say. I would from their venture to suggest that since March up to now, the 1st of August, when we are discussing this Appropriation Bill, a great deal has happened in Punjab and we would be failing in our functions, while discussing this Appropriation Bill, if we do not bring some light to be borne on those developments in Punjab, because every aspect of Punjab is today related to what the Central Government intends to do in that state One has to very brifely mention here that it is a very sad function that these two houses perform when ever they discuss budgets relating to the States proper. It is my belief. Madam Deputy Chairman, that the discussion of the budgets of the Sates proper ts best done by the States. And it is always an uphappy situation which perforce require the two Houses of Parliament to take up the discussion of any budget of any state. It is not a function that we ought to happily undertake. It is not a function that we ought to attempt to perpetuate. In the case of Punjab, there is a particular relevance, a relevance as to when President's rule in that State would come to an end so that this continuing activity that the two Houses of Parliament have taken upon themselves also comes to an end and the people of punjab are able to deliberate and decide upon whatever they wish to do with their state.

aspects There are three other the current situation in Puniab duty that consider it my bring in out Madam the un story of Punjab has been told happy ways, on different occas in different ions and has been discussed in this House on many different occasions. As the three aspects that I specifica wish to refer to, one is the illus created on June 6, 1984, by the ion action of the Government then, we would have elimin that action the canker of territorism ated the state of Punjab, I had occasion then to mention. Madam Deputy Chairman that terrorism is not re lated individual personality to the any one person. Terrorism thrives on a cause. and unless we strike at the of terrorism, root-cause terrorism will continue to remain in our midst even if we eliminate the per sonalities that might become symbols. Yesterdays unhappy even which details are yet to be known example of continuing terrorism the land. It is not sugges in my tion that yesterday's incident in Delhi is in any way con nected with Puniab. That is the Delhi Police to establish, for for the Delhi Police to place the facts before us. I seed of mention that it is that terrorism in Punjab which we wrong with personality. 1videntified as one same seed of terrorism which continues to live with us in the loss the Air India boing, or in such repeated incidents that the country is writen to, which gives life to what saying; that illusion am an was that by the created Government that acting in the manner that it did eliminated terrorism Punjab. think the Punjab priation Bill is a fit occasion for us t₀ recognise that terrorism is part of Punjab's psyche and until we do not strike at the root causes of it. would not be eliminating that from Punjab or from the country as

[Shri Jaswant Singh] a whole. In this particular context {here are two aspects which continue to worry me. There was a report recently that on the occasion of the meeting of Shiromani Akali Dal inside the Golden Temple there was a fracas between two factions of Akali Dal . . .

SHRI DARBARA SINGH (Punjab): It is not inside the Golden Temple it is outside the Golden Temple.

SHRI JASWANT SINGH: It is in the complex. It might not be inside or outside but it is in the complex...

SHRI DARBARA SINGH: It ig a separate place. In between the Golden Temple and those buildings there is a road of the municipality. It is not a complex at all.

SHRI JASWANT SINGH: In fact, Sardar Darbara Singhs intervention assists me in the point that I am making. I am happy that it was not in the complex itself. I would take up Sardar Sahib's version when he says that it was in fact a municipal road. EVen if holding the rally of a political party on a municipal road is considered in Punjab to be a normal activity, the fact that the now State Government of Punjab should have found it necessary to come out and make a statement that law and order agencies were not emplyed to stop that fracas to state that law and order agencieg did not enter the premises of the Golden Temple, recreates to me and to my mind the entire period of 1980 to 1984 when we built rp this myth that any place in India, no matter how used for criminal activities, is inviolate as far as the ageneies of law and order are concerned. Perhaps the honourable Minister who would answer about the appropriation here, is not going to answer about this point. I do. how ever, feel that it is necessary for me to highlight this topic because we are compounding the difficulties in Punjab hy not learning! anything from what the history of the past four yea» has taught us.

to the next point which is I will go on that in this complex situation in Punjab which was the result of the locust years of Indian political history, the locust years being 1980 i to 1981, when in these years more damage was done to the fibre of the nation than any other preceding years, the development needs of Punjab were so neglected that Punjab which was at one time in the forefront of the States of the Union is today one of the sorriest examples of the ruination that can be brought about on a people and their State by the admixture of religion and politics. And it is this point of admixture of religion and politics which leads me on to my most serious objection to the current situation in Punjab. Recently, the 24th July, a memorandum of understanding was concluded between the Prime Minister of 'the country and the head of a political party of this nation, who is the head of an avowedly religious party. This House must take note of the symbolism of such an agreement. The Prime Minister of the country has found it necessary to sign an agreement with an religious party, with the head of a avowedly religious party. The seeds of this symbolism are such that if we do not take note of them, we would be perpetuating the mistakes of Punjab and we would be perpetuating those very things which have brought about the ruination of Punjab. There are two other aspects of this symbolism. The impression created is that the Prime Minister of the land is now signing: an agreement with the sole representative of Puniab. What has happened to secular leaders own party like my esteemed colleague Sardar Darbara Singh, who staked his life, who stood up against that religious party for years, or like the charming, friend sitting across on the other side who was threatened and who has stood up against the Akali Party? Are they not parts of Punjab? What happened to a huge majority of those Punjab is who do not subscribe to the faith of Guru Nanak, but who are still Punjabis? Do they

not represent Punjab? The symbolism of the Prime Minister's signing an agreement with the head of a religious party has sown seeds which will continue to sprout all over the country whether it is in the matter of dealing with Mr. Laldenga in Mizoram or the AASU leaders in Assam. We must take a note of it and if w_e do not take note of this, we will certainly be failing in our duty.

I come now, Madam, to other assumptions that are there. I will not go into the stand that my party has already taken on the subject. But I do feel that two or three aspects of the Punjab accord, in this euphoria of approval, have not met with a proper inquiry.

Firstly, in this accord, there is section 2.1 which talks about recruitment. I do not want to read it out. But it is a very short thing. The sense of section 2.1 is that recruitment to the Army will continue to be in accordance with merit. I take serious objection to article 2.1—you may like to call it article or section or whatever you may like-and I would like to ask: Is it Prime Minister's suggestion, when he put his signature on the agreement, that recruitment hitherto has not been in accordance with merit? What is the point in the inclusion of this in this particular agreement? What is the point of including it in this particular agreement and to sign it with the head of a religious organisation? It says "Army recruitment", it does not say "Recruitment to the armed forces". It specifically mentions "Army". Madam, I come from a State which also provides people for recruitment. I had the privilege and distinction of having served in the Army and I had the and distinction of having commended sikh troops and, so, I take serious objection to this inclusion wherein it is found necessary by the Prime Minister of the country to say that it will continue to be in accordance with merit, thus implying

that it has hitherto not been in accordance with merit and if that is so, then it is necessary for the Government to come forward with an explanation as to what they meant exactly when they signed this agreement with the head of a religious party. Now, I come to my next objection. (Time-bell rings). I will conclude and I will not take a very long time, Madam.

SHRI NIRMAL CHATTERJEE (West Bengal): Does it say "It will continue to be..?

SHRI JASWANT .SINGH: It does not say, "It will continue to be.". It says: "AU citizens of the country have the right to enroll in (the Army and merit will remain the criterion for selection".

SHRI JAGESH DESAI (Maharashtra) : What js wrong in that?

SHRI H. L. KAPUR (Nominated): What is wrong? (Intemiptions)

SHRI JASWANT SINGH: If you give me permission, Madam. I will explain. Why has it been found necessary to include this in an agreement with the head of a religious party saying that all the citizens have the right to enroll in the Army? It is the inherent right of every person, and if you meet the requirements of physical fitness, if you meet the requirements of medical tests, if you meet the requirements of educational qualifications, you have a right to join the Army.

SHRI H. L. KAPUR: This is in relation to the percentage of those people who go into the Indian Army and this has nothing to do with merit because here merit means merit in relation to the percentage of the Punjabis in the Army. You are only twisting the words . (Interruptions)

SHRI JASWANT SINGH: I think my gallant colleague, the former Air Vice-Marshal has found it necessary

[Shri Jaswant Singh] to intervene on behalf of the Govern ment. If he means that it has some thing to do with percentages and if the percentages of Punjabis are to be (enhanced at the cost of the other States like Haryana and Rajasthan, even then I take serious objection to it because I come from a State which also sends people to the Army. Are we not meritorius? Are the people of Rajasthan unmeritorious? Are the people of Haryana unmeritorius? Why has it been found necessary to argue this? (Time-bell rings) j will come to my next difficulty.....

THE DEPUTY CHAIRMAN: You may conclude, Mr. Jaswant Singh.

SHRI JASWANT SINGH: My next objection is to 4(i) concluding. which is about discipline in the Armed Forces. It says that they will be rehabilitated. Even before the court-martials have taken place and even before they have asked for clemency, the Prime Minister announces that he is going to rehabilitate them. Then why go through the charade and farce of courtsmartial? Any document that you sign with the head of any religious organisation should not interfere with the discipline Army. In conclusion, Madam. I had the privilege of accompanying the member_s of the Rajasthan Legislative Assembly to the President to put across the points that we have as difficulties and objections in the State of Rajasthan By this one signature that the Prime Minister has put with the head of a religious party, the rights of Rajasthan have been completely eliminated, the Agreement, which was the result of an international agreement, reopened and all the 2000 crores of rupees that Rajasthan has invested in developing irrigation, power and drinking water supply put aside, not to take into account all the investments that the people of Rajasthan had made in the hope of water coming to that arid land. I would, therefore, conclude by making three specific requests. Haryana is also

included. But the problems of Haryana have been mentioned in my party's resolution and, therefore, I will not repeat them. The three specific things which the Government must, in addition to what I have already said, clarify in the context of Rajasthan are: (I) that Rajasthan will not be made a party to the river waters dispute of States before Punjab was trifurcated; (2) that the 1955 Agreement on the basis of which Rajasthan is entitled to 52.6 per cent of the waters of Ravi-Beas system will not, under any circumstances, be reopened; and (3) that 8.6 million acre feet to which Rajasthan is en-tited in accordance with that agreement will not be reduced even by a causec, no matter with which religious party the Prime Minister decides to sign a Memorandum of Understanding or an Agreement.

श्री दरबारा सिंह: मेडम डिण्टी चेयर-मेन, यह बजट पंजाब के बारे में है। पहले मैं उसके बारे में सारी वात कहूंगा जो हमारे श्रानरेबल मेम्बर ने बातें कहीं है उसका जबाब तो नहीं, उसके बारे में मैं एक्सप्लेन करना चाहूंगा। मैं प्राइम मिनिस्टर ग्रीर फाइनेंस मिनिस्टर का बहुत मशकर हूं कि उन्होंने हमारा बजट जो पहले सबसे ज्यादा 440 करोड़ का था, वह 500 करोड़ का किया है ग्रीर इसके लिए मैं उनकी बधाई देता है।

ग्रव मैं कुछ वातें इसके लिए कहन। चाहता है। पानी के बारे में जैसे कमीणन को सपूर्व किया है ग्रीर यह कमीशन का काम है कि वह फैसला करे, जो पानी ग्रब ले रहे हैं, उसको घटाए नहीं। पानी का क्या निश्चित होना है, यह कमीशन निश्चित करेगा. यह जो हमारी पाटिया हैं. उन्होंने ग्रपने--ग्रपने केस कमीणन के सामने पेश करने हैं। ग्रभी से यह श्रंदाज लगा लेना कि 1955 का मिलेगा या नहीं मिलेगा, पंजाब को क्या मिलेगा, हरियाणा को क्या मिलेगा, यह सारी हम ग्रभी नहीं उठाएंगे, इसे हम कमीशन के सामने रखेंगे। यह हमने ग्रभी से यहीं रखना शरू कर

दिया है, सो यह झगड़े का मौजं तो बन सकता है, लेकिन इसका कोई फायदा नहीं होगा, मैं यह कहना चाहता हूं। इस लिए इस सवाल का यहां जो एग्रीमेंट हुआ। है उस एग्रीमेंट में सब कुछ लिखा जाता तो यह हमने किस लिए छोड़ा है कमीशन को, जुईं।-शियल कमीशन को. इसलिए हमने छोड़। है कि सब ग्रपना-ग्रपना केस पेश कर सकें . . . (व्यवधान)

श्री सुशील चन्द मोहबता (हरियाणा) छोडा क्या है, कमीशन के लिए, यह तो पताचले...

उपत्रसापीत : सुनिए, वह क्या कह रहे हैं . . . (द्यवधान)

श्री दरबारा सिंह : कमीशन के लिए सब कुछ छोड़ा है ग्रीर कमीशन फैसला करेगा, कमीशन पर कोई पावंदी किसी ने नहीं लगाई है। कमीशन पर किसी ने पाबंदी लगाई है, यह बता दें? इस एग्रीमेंट में इस पर कोई पायंदी नहीं है। आप भी वकील हैं, हरियाणा की से, पंजाब की तरफ से, राजस्थान की तरफ से झगड़ा मालूम होता है, तो वह कमीशन के सामने पेश करें।

पानी की दो एक्सरसाईज हुई थीं. जहली एक्सरसाईज में बीस साल का एव-रेज लिखा गया था, वह 15.65 था। लेकिन दूसरी एक्सरमाईज चालीस साल की गई, जिसमें 17.17 है । लेकिन जो झगडा पंजाब ग्रीर हरियाणा में है इसका फैसला करने के लिए सुप्रीम कोर्ट से निकाल कर बाहर फैसला करने की कीशिश की गई, लेकिन उस पर अमलदरामद करने के लिए पार्टियां तैयार नहीं हुई । इसी लिए इस एग्रीमेंट में कहा गया है कि कनीशन को दे. वह फसला करें।

दूसरी बात यह है कि इसमें बहत सी बात कही जा रही हैं। राजस्थान वाल कह रहे हैं कि हम तो चाहते हैं कि 55 का न खले, कोई कहता है कि 55 का ख्ले, कोई कहेगा कि विलकुल नहीं खुलना चाहिए । जो पहले फैसला हुआ है वही मिलना चाहिए। जो आज मिल रहा है वही ठीक है तो फिर कमीशन में जाने के लिए क्या रह जाता है। मैं यह कहना चाहता हूं कि थींन डैम के लिए जितना रुपया दिया गया है उसको देखते हुए 8 साल से कम नहीं लगेगा उसकी मकक्मिल करने मैं। मैं चाहता हं कि ग्राइन्दा सरकार इसकी जिम्मेदारी ले इसको मकम्मिल करने की । अभी आपने जो 500 करोड़ रुपया खर्च किया वह तो एक प्लान में दिया है ग्रीर उसकी भी वसली करनी है पंजाब से जो डिस्टवड स्टेट है उसके लिए ग्राप ग्रपनी तरफ सेखर्च करें जो सीधे तौर पर काफी के तौर पर हो, यह नहीं कि इन्टररेस्ट भी लेना है और रूपया भी उनको देना है ।

इसके साथ हम क्लियरेंस चाहते हैं एटामिक पावर स्टेशन की पंजाब के लिए ये नहीं होंगे, रीजन के लिए होंगे दो जगह देखकर कमेटी आई है, चमकौर साहब और तातला उन्होंने चुनी हैं । कहीं भी लग सकते हैं। कंडीशन यह लगाई थी कि आप जमीन धीर पानी का इन्तजाम करेंगे पंजाब गवनंभेट ने लिख कर दिया है --जब मैं था तभी लिखकर दिवा था -कि हम इसका इन्तजाम करेंगे । यह बहत जल्दी कर दिया जाए: जो एटा मिक पावर होगी वह न सिर्फ पंजाब के लिए एवेलेबिल होगी वह रीजन के लिए है। उसकी हिस्टीब्यमन ठीक ढंग से की जा सकती है जिससे रीजनेविली लोगों को मिल सकें।

में एक बात कहना चाहता हं कि सेन्टर-स्टेट के झगड़े में यह बात जरूर होनी चाहिए, सेन्टल पुल में, ग्रिड में बिजली पानी हो क्योंकि पानी ग्रीर विजली के झगड़े में स्टेटस एक दूसरे के खिलाफ खडी होकर कहती हैं इसका फैसला होना चाहिए । जब तक यह स्टेट के पास रहेगी. न किसी को सही तीर पर पानी तकसीम होगा. न सही तौर परविजली मिल पाएगी। इस लिए मेरी जाती राय है कि हमने पावर को डिस्टेनिलाइज किया लेकिन स्टेटस वह पावर रखते हए जिस तरह एक दूसरे से बर्ताव कर रही हैं वह सबके सामने है।

यह कहा गया कि डिस्टवर्ड स्टेट है। में कहना चाहता हं कि हमने 390 करोड़

श्रि दरबारा सिह

रुपया तीन सालों में खर्च किया है ग्रीर तीन साल में 663 मेगावाट विजली पैदा हुई है, बाबजुद डिस्टर्बंड होने, बाबजुद कत्लोग।रत होने के । इसके साथ-साथ दो यूनिट रोपड़ में बन रही है। उनमें 421 मेगावाट विजली पैदा होगी। इतनी ही विजली भटिण्डा में दो यनिटें चालू होने के बाद मिल जाएगी जो मंजुरी के लिए भेजी गई हैं। इतसे 840 मेगावाट विजली मिलेगी । वावजद इस डिस्टबर्ड एरियाज के यह एक गौरव की बात है कि कहीं घट आउट नहीं हम्रा। कहीं भी दिपिंग हो सकती है. किसी सुब में थोड़ी विजली थोड़े वक्त के लिए मिल सकती है, लेकिन पजाब में इतनी कित्लत नहीं है । पंजाब में अग्रिकल्चरल या इंडस्ट्रियल सैंबटर को बिजली पूरे तौर से मिल रही है। इसलिए यही वजह है कि खेती के क्षेत्र में हमारी ज्यादा पैदावार हुई है ग्रौर सैंट्रल पूल में इस ं बार ज्यादा अनाज अधा है।

इसके साथ ही साथ अटामिक पावर को मंजुरी मिले । मैं फाइनैंस मिनिस्टर से इसके लिए कहना चाहुंगा कि यह लाजिमी है। रूटीन के ग्रन्दर सारे प्रदेशों के लिए ये चीज उपयोगी होगी । इंडस्ट्रीज के बारे में मैं कहना चाहता हं कि जो बार्डर एरियाज है उनमें गुरुदासपुर डिस्-ट्वटकोसी ग्रेड में रखा हुआ है ग्रीर ग्रमतसरको 'सी" ग्रेड में रखा हुआ है जो एक साल के लिए है। उसमें 10 परसैंट सबसिडी मिलती है। लेकिन इनको ए ग्रेड में करना चाहिए। वार्डर को ए ग्रेड में करना चाहिए ताकि लोग अपनी इंडस्ट्रीज वहां लगा पार्थे । हमारे जो इंजीनियरिंग गृड्स है उनमें सबसिटी इंटरेस्ट की तभी मिल सकती है जब उसकी ए ग्रेंड में लाया जाए ।

इसके साथ ही बहुत जरूरी बात यह है कि एक सैंट्रल टीम, स्टडी टीम जाती है फलइस के लिए। फलड्स हमारे यहां बहुत आए हैं । बादल टूट गड़ा, बैशुमार मबेशी गरे, लोगों की मौतें हुई हैं। मकान के मकान पानी मैं वह गए हैं । बहुत नुकसान हुन्ना है। उसके लिए सिर्फ 15 करोड़ रूपया दिया गया

है। यह बहत थोड़ी रकम है। ग्रगर वह स्टडो टीम ग्रंदाजा लगाएगी तो पता चलेगा कि वह बहुत कम है वह पैसा जो हमें दिया है 15 करोड़ रूपया उस पर हमें इंटरेस्ट देना पड़गा श्रीर इंटरेस्ट के साथ वह वापस करना पडेगा। यह कोई मदद नहीं है क्योंकि जो डिस्ट्री-व्यूशन पंजाव गवर्नभेंट ने मुक्रेर विया है उसके अलावा यहां से विलक्ल थोडी रवम इन्होंने ले डाउन की है। ग्रगर 30 रूपये किसी इंडिविज्यल को मिलते हैं तो वह उससे क्या करेगा । दो हजार रूपया किसी को देंगे तो वह उससे क्या करेगा। पंजाब गवर्नमेंट है 10 हजार उसकी किया है। ग्रव 8 हजार का जो फर्क है उसको पंजाब गवर्नमेंट पे करेगी, सैंटर इसके लिए चुप है। तो जो आपने प्लान के लिए बढ़ाया है, वह प्लान के लिए हो भ्रोर जो रिलीफ किया वह रिलीफ के लिए हो । जोइंडस्ट्रीज को नकसान हम्रा है, वह उसमें शमार न किया जाय उसके लिए अलहदा फंडस अवेलेबल करना चाहिए इसमें बहुत ज्यादा नुबसान हुया है। सडके दटी फटी है, मकान कोई नहीं है, गांव के गांव दरिया में वह गए हैं लोग दरक्तों में बैठकर गजाराकर रहें हैं। ऊपर से जो फुड ग्रेन्स फैंकेजारहे है, वह ठीक जगह पर फैंकी गई तो उसका इंतजाम कर लिया. जो दरिया में गिर गए उनका कोई उपयोग नहीं हो सकता है। लेकिन इतने पैसे से, कोई तसल्ली बरम काम रिलीफ का नहीं हो सकता, इसके लिए और मदद देती च हिए।

में धर्ज करना चाहंगा कि हमारे दोस्त ने बड़े ऐक्सपीरियंस्ड घीर पंच्यीर तरीके से जसवंत सिंह जी ने बहुत ही वैलस्ड अपनी स्पीच दी है। मैं यर्ज करना चाहता है कि ऐकाई में मी प्वाइ-द्स दिए गए है, उसमें कही नहीं लिखा है कि आर्थी को मैरिट पर नहीं होगा। इसमें कोई परसेंटेज नहीं है । जितनी परसटेज पहले थी उसको रिवाइज किया गवा है। उसकों रिडयस किया गया है। धगर लैंग्वेज आप पढ लेतो इसमें लिखा है कि मैरिट पर काइटैरिया ले डाउन किया है। किसी सूबे को नहीं हो सकता, किसी संगठन को नहीं हो सकता, किसी कम्यनिटों

(No. 3) Bill, 1985

को नहीं हो सकता । ग्रगर इसको बढावा देंगे ता उससे कई गैर समझी बार्ते निकल सकती हैं। मैं यह अर्ज कर रहा हूं कि जो श्रानन्दपुर साहिब रेजोल्शन है इसमें उन्होंने एक राय दी है ग्रीर राय दे कर कहा है, ग्राप ग्रगर कहें तो मैं पढ देता हं:

The Punjab Appro-

pr tation

Madam, Shrimoni Akali Dal states that the Anandpur Sahib Resolution is entirely within the framework of the Indian Constitution, that it attempts to define the concept of Centre-State relations in a manner which may bring out the true federal character of the unitary Constitution, and that the purpose of the Resolution is to provide greater autonomy to the State with a view to strengthening the unity and integrity of the country, the cornerstone of our national unity.

यह उन्होंने कहा है। यह उनका बदान है। जो व्य दिया गया है :

In view of the above, the Anandpur Sahib Resolution insofar as it deals with the Centre-State "relations 'insofar as it deals with Centre-State relations" stands referred to the Sarkaria Commission.

मैं समझता हूं कि बहुत समझदारी से और इस बात को सामने रखकर कि हिन्द्स्तान की इंटीग्रिटी, हिन्द्स्तान के सेक्यूलरिज्म पर कोई चोट न लगे, इनको सामने रख कर ही सारी चीजों को डापट किया गया है। जो यहां कहा गया उसके बारे में बहुत लम्बा-चौड़ा नहीं बहुना चाहता । मैं विस्कृल इत्तफाक करता हूं जैसा हमारे ग्रानरेबल भैम्बर ने कहा है कि रिलीजन और पालिटिवस अलाहिदा-अलाहिदा करने होंगे ग्रीर जो भी कम्युनिटी रिलिजन को लेकर ग्रपनी पालिटिवस को मजबत करना चाहती है इसका उसको नुकसान उठाना पड़ेगा। धगर सारी कम्यनिटी धपने ग्राप को नेशन कहन। गरू कर दे, अपने आप को अलाहिदा की तरफ ले जाये तो जो इस नेशन की वननैस है वह टुटती है। नेशन एक है, दो नेशन नहीं है। कम्यनिटी कई हो सकती है, हिन्दू कम्युनिटी, सिख कम्युनिटी, मुसलमान कम्मुनिटी हो सकती है क्योंकि वे रिलिजस वैस्ड है।

लेकिन जो रिलीजन बेरेड पालिटिवस है वह किसी नेशन के लिये ठीक नहीं है। हम सब को मिल कर यह कहना चाहिये कि जो इस पर पनप रहे हैं जो इसकी पैदावार से पैदा हुए हैं जो इसको ग्रागे ले जाना चाहते हैं मैं उनसे वहांगा ग्राज देश में सबसे बड़ी जरूरत इस बात की है कि हम ग्रपनी उन बातों को सामने रखें कि पहले हिन्दुस्तान है फिर कोई पार्टी हो सकती है या कोई कम्युनिटी हो सकती है। इससे पहले न मन्दिर, न मस्जिद और न ग्रद्वारा था के ई ग्रीर चीज नहीं हो सकती है। जसबंत सिंह जी जानते हैं कि ग्रगर तोप का गोला कहीं दूसरे मुल्क की तरफ से हमारे मुल्क में आकर गिरे तो वह हिन्दू, सिख, मुसलमान या किसी दूसरे तबके को नहीं पहचानेगा, उसके तो जो सामने ग्रायेगा वह तबाह हो जायेगा। इसलिये सबसे वडी जरूरत पार्टियों को मजबत करने की नहीं है। सबसे पहले तो देश को मजबत करने की जरूरत है जिसके लिये हम यहां भेजे गये हैं। इसलिये सब को मिल कर यह वात करनी चाहिये कि हिन्द्स्तान को मजबत करने की जरुरत है। ग्रगर ग्राप यह समझें कि पंजाब ग्रलग है, इसको ग्रलाहिदा करके चलेंगे तो यह हमारे लिये समजदारी की बात नहीं होगा। हमें इस तरह से समझना होगा कि सारे हिन्द्रस्तान के लिसी बार्डर पर किसी सुबे पर ग्रगर कोई ऐसी खुराफात होती है या ऐसी बातें उठती है जो दैरेरिणम का कारण बनती है, जो टैरेरिज्म को हवा देती हैं, इन मुल्कों ने जो अपना मकसद बनाया हुआ है उसका मुकाबला करने के लिये हम सब पार्टियों को मिल कर बैठना चाहिये। हमारी पार्टी इस वात के लिये नहीं है कि हम इस देश पर चोट लगाये। सारी चीवा को निपटाने के लिये, इस सूबे में शान्ति कायम करने के लिये काफी कोशिश की गई है।

जहां तक वजट की बात है मैं यह कहना चाहता हूं कि और भी हमें सह लियतें मिलें। लेकिन वजट के साथ-साथ जो एग्रीमेंट हम्रा है उसके लिये हम सब मिल कर सारी पार्टियां मिल कर पंजाब जायें 1 पंजाब भी ग्रापका ही है। मेरा ग्रान्ध्र प्रदेश

184

है, मेरा मुल्क है ग्रीर मुल्क के किसी हिस्से में मेरी हिस्सेदारी है, मेरी जिम्मेदारी ये टेरोरिस्ट्स 'जाब से ग्राए थे या है। कोई भी सूबा ग्रपने ग्राप को छोटा कहीं ग्रीर जगह से ग्राए? यहां के भी या बड़ा न कहे। मैं यह नहीं मानता हो सकते है। यहां कोई कम बातें हुई है। ह कि पंजाब की समस्या हिन्दुस्तान येहां पर क्या खराबियां हुई हैं, यह किसी से की दूसरी समस्याओं से अलग है। 'जाब छिपा हम्रा नहीं है। इसलिए ऐसी बारदातों हिन्दुस्तान का ही एक हिस्सा है। को रोकने के लिए खाली एक पार्टी की इसलिए सबको इसमें हिस्सादारी लेनी जिम्मेबारी नहीं है। यह जिम्मेवारी सब चाहिए । चाहे राजस्थान हो, हरियाणा हो, चाहे केरल हो, चाहे बंगाल सबको मिलकर वात करनी चाहिए। अगर आप चाहते हैं कि टैरोरिज्म खत्म किया जाये. अगर आप चाहते हैं कि मल्क में स्टैबिलिटी हो, पंजाब अपनी पुरानी रास पर श्रा जाये तो हमें एक ही बात करनी होगी श्रीर वह यह करना होगा कि सब को मिलकर वात करनी होगी। हम एक कोड आफ कंडक्ट बनायें। यह बात सही है कि टैरोरिजम को रोकने में ही सब का भला है। यह सिर्फ पंजाब का ही सवाल नहीं है, यह सारे मुल्क का मामला है।

हुए यह कहना चाहता हूं कि हम चाहते financial Bill on Punjab because Punjab is हैं कि पंजाब में इलेक्शन हो जायें। still under the President's rule and there is लेकिन इलक्शन के लिए न न लंदा की बात no elected legislative body of the people to discuss their own problems. That i_s why we भी सोचनी होगी। यह बात नहीं है कि हम are once again discussing Punjab's financial लोग प्रेसीडेन्ट रूल को प्रेक्ट करते हैं। issues and the budget and connected हम भी चाहते हैं कि डेमोक्रेटिक सेट- matters. But I do hope that this will be the ग्रंप बनना चाहिए। उसके बारे में हमें last occasion when we are discussing a सोचना होगा। ऐसा नहीं होना चाहिए कि कोई गलत चीज हो जाये। मैं वारवार इस बात को कहना चाहता हूं कि पंजाब processes in Punjab without much delay and में हम डेमोक्रेटिक सेट ग्रंप चाहते हैं with the help and cooperation of all पंजाब की बेहतरी चाहते हैं। यह तभी concerned. हो सकता है जब हिन्दस्तान में शांति हो, पजाब में शांति हो। यह बात नहीं है Punjab on a different footing and in a कि हम लोग मार खाते जायें। सब को different atmosphere. As far as my party is मिलकर, सब पार्टियों को मिलकर यह concerned, we are happy on <the new काम करना है। अभी दिल्ली में जो कछ developments and I am proud to note that हुआ है वह बहुत खतरनाक चात है। from the very beginning, my party was for a यह बहुत गलत बात है कि जो आदमी peaceful negotiated settlement of Punjab tangle. Here, I am sorry to note that my सामने आ जाये उसको मार दिया जाये। esteemed colleague, Mr. Jaswant Singh, has किस तरफ से आए यह तो देखने की reached between the Akali leadership and बात है, लेकिन प्रोफेशनल मालम पडते the Government of India, represented by हैं। उनके निकलते ही उनको गोली मार दी गई। यह पता करने की चीज है कि

लोगों की है। सब को इसको देखना है। किस तरीके से इसको रोका जाये, इस पर विचार करना है।

ग्राखिर में मैं एक बात कहना चाहंगा कि सब को मिलकर काम करना है। स वजट में पंजाब को जो कुछ मिला है वह तभी ठीक तरीके से इस्तेमाल हो सकता है, तभी पंजाब के डेबलपमेन्ट में मदद मिलेगी जब वहां पर एमिटि ग्रीर कोडिएलिटी का एटमोस्फियर बनेगा। इसलिए मैं चाहता हं कि आप लोग भी इसमें हिस्सेदारी लें।

SHRI K. MOHANAN (Kerala): Madam में आपनी बात को कंग्लुड करने Deputy Chairman, we are discussing again a

Nearly after 4 years we are discussing on ब कीन ब्रादमी थे ? हेन्ड ब्रादमी थे । made some comments regarding the accord

185

the . Prime Minister, Shri Rajiv Gandhi. His complaint, rather, his allegation, is that, there is no moral support or legality to this agreement with a political party, not only a political party; his allegation, was that it is a religious party. I would like to know from my hon. friend, what is the use of signing an agreement on Punjab with Mr. Jaswant Singh's 'secular' party, BJP or my party? We have to take the realities into consideration. I am not going into the question of moral support or anything else. But what is the reality? Was there any use in having an agrement with Mr. Jaswnant Singh's party, to end the Punjab tangle? No. It is deliberately trying to divert the issue. We were all for a peaceful settlement of the Punjab problem. But how can this problem be solved without having an agreement with the Akali leadership? Am I or Mr. Jaswant Singh the concerned party? No.

Madam, it is clear from the atmosphere prevailing now that the steps taken by all concerned to come to an agreement on the Punjab issue were correct and the nation as a whole accept the accord, because they want peace. The people of India want a united and strong India. Madam, even though this is a belated ons. Everybody who is interested in the unity and integrity of the counlry welcomes this settlement. I know that some problems are there coi-cerning the neighbouring Stat°s. Haryana has some grievances, Rajasthan has some other grievances, in regard to river waters and territorial-claims. I do hope that the concerned parties will not use these simple matters to vitiate the atmosphere once again. We can settle these matters also, with the help of the judicial commissions and through negotiations, bilateral talks and we can find a solution to these problems also. Therefore, my request to all concerned is not to use these grievances or complaints to divert the whole issue again to the wrong track and vitiate the atmosphere through agitations, now declared by some Opposition parties.

Madarn, the settlement arrived at between the Government and the Akali leadership has been welcomed by all people; not only the Punjab population, but all over India, the people have supported this agreement. Here, I would like to mention that some unhappy elements, some divisive forces and their political agents outside the country, are 1.00 P.M. against this agreement. The settlement, no doubt, is a heavy blow to the terrorists and their bosses outside India, those who have been working for the disintegration of this country all along.

by Ministers

THE DEPUTY CHAIRMAN: We will continue with the discussion after lunch. The House is adjourned for lunch till 2.00 p.m.

The House then adjourned for lunch at one minute past one of the clock.

The House reasembled after lunch at two minutes past two of the clock.

The Vice-Chairman (Shri R. Rama-krishnan) in the Chair.

STATEMENTS BY MINISTERS

I. STOCK OPTION SCHEME FOR EMPLOYEES OF COMPANIES

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHANAN). Statement by Finance Minisler.

THE MINISTER OF FINANCE AND (SHRI VISHWANATH COMMERCE PRATAP SINGH). Sir, as the House is aware, in my Budget Speech on 16th March, 1985, I had announced that Government was considering the introduction of a scheme of stock options to the employees and workers of companies. Two schemes have now been finalised which will be the first step of its kind to give workers a share in the equity of a company. -Under the first scheme, the stock is?ue would be linked to the saving of ihe employee. The conversion would take place affter five years at a pre-determined price which would be 80% of the average market price of its fair value, whichever is less. This scheme is proposed as voluntary both for the company and